

**Over-ruling of meaningless objection to projects**

859. SHRI A.W. RABI BERNARD: Will the PRIME MINISTER be pleased to state:

(a) whether Government is going to empower the Cabinet Committee on Investment (CCI) to over-rule meaningless objection to mega infrastructure projects so that they are cleared in one go, if so, the details thereof; and

(b) whether the Planning Commission is also keen that CCI have the power to over-rule meaningless objections to infrastructure projects so that stalled projects are cleared in one-go, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) and (b) No, Sir. There is no proposal for any change in the functions of the Committee.

**Plan allocation for Jammu and Kashmir**

860. SHRI G.N. RATANPURI: Will the PRIME MINISTER be pleased to state:

(a) the quantum of increase in plan allocation of different States for year 2013-14 over the previous year's allocation;

(b) the details of plan allocation and actual fund released to Jammu and Kashmir for the last three years; and

(c) the reasons for comparatively lesser allocations and fund released to Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) Details showing percentage variation in approved annual State plan outlays of different States for year 2013-14 over the previous year's (2012-13) approved annual State plan outlay is given in the Statement (*See* below).

(b) The approved State Plan outlays for Annual Plan of Jammu and Kashmir was Rs. 6000 crore in 2010-11 and increased to Rs. 6600 crore in 2011-12 and Rs. 7300 crore in 2012-13. These outlays are financed from State Government resources as well as central assistance. Additionally, Central funds are also released from the Centrally Sponsored Schemes (CSS) under the Central Plan by different Ministries/ Departments. The release of Central funds to Jammu and Kashmir for the last three years is as follows: